

[Shri B. R. Bhagat].

(iii) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Central Excise Rules, 1944:—

- (a) G. S. R. No. 1150, dated the 23rd September, 1961.
- (b) G. S. R. No. 1258, dated the 14th October, 1961.
- (c) G. S. R. No. 1328, dated the 4th November, 1961.
- (d) G. S. R. No. 1421, dated the 2nd December, 1961.
- (e) G. S. R. No. 1445, dated the 9th December, 1961.
- (f) G. S. R. No. 232, dated the 24th February, 1962.
- (g) G. S. R. No. 266, dated the 3rd March, 1962.
- (h) G. S. R. No. 286, dated the 10th March, 1962.
- (i) G. S. R. No. 732, dated the 2nd June, 1962.

[Placed in Library, See No. LT-217/62].

(iv) a copy each of the following Notifications under section 38 of the Central Excises and Salt Act, 1944:—

- (a) G. S. R. No. 1123, dated the 12th September, 1961.
- (b) G. S. R. No. 1319, dated the 1st November, 1961.
- (c) G. S. R. No. 1434, dated the 1st December, 1961.
- (d) G. S. R. No. 1435, dated the 1st December, 1961.
- (e) G. S. R. No. 1436, dated the 1st December, 1961.
- (f) G. S. R. No. 1437, dated the 1st December, 1961.

- (g) G. S. R. No. 267, dated the 3rd March, 1962.

[Placed in Library, See No. LT-218/62.]

(v) a copy of the Medical and Toilet Preparations (Excise Duties) Fourth Amendment Rules, 1961 published in Notification No. G. S. R. 1398, dated the 25th November, 1961, under sub-section (4) of section 19 of the Medical and Toilet Preparations (Excise Duties) Act, 1955. [Placed in Library, See No. LT-219/62].

MINERAL CONCESSION (SECOND AMENDMENT) RULES, 1962

The Deputy Minister in the Ministry of Mines and Fuel (Shri Hajarnavis): Sir, I beg to lay on the Table a copy of the Mineral Concession (Second Amendment) Rules, 1962, published in Notification No. G. S. R. 718, dated the 26th May, 1962, under sub-section (2) of section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. [Placed in Library, See No. LT-220/62.]

12.13 hrs.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

MINUTES

Shri Krishnamoorthy Rao (Shimoga): Sir, I beg to lay on the Table the Minutes of the sittings (First to Third) of the Committee on Private Members' Bills and Resolutions held during the First Session.

12.13½ hrs.

COMMITTEE ON ABSENCE OF MEMBERS FROM THE SITTINGS OF THE HOUSE

MINUTES

Shri Man Singh P. Patel (Mehsana): Sir, I beg to lay on the Table the

[Shri Man Singh P. Patel]

Minutes of the First sitting of the Committee on Absence of Members from the Sittings of the House held during the First Session.

12:13½ hrs.

CORRECTION OF ANSWER TO S. Q.
No. 1363

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I regret that the answer given by me to the supplementary question by Shri Ansar Harvani is likely to create the impression that the Police searched the premises of some allied institutions of the Central Jute Mills Company Limited also. The correct position is that only the premises of the Central Jute Mills Company were searched and no premises of any allied institution were searched by the Police.

12:14½ hrs.

STATEMENT RE. REPORT OF
SOLVEEN DELEGATION

The Minister of Steel and Heavy Industries (Shri C. Subramaniam): Sir, I must first apologise for not having been present on the 13th of this month to answer the Questions in the Lok Sabha. I had made my programme on the basis of 13th being a holiday. Intimation that Parliament was sitting on the 13th was received by me too late for me to cancel my tour programme at Rourkela and return to Delhi.

2. While answering the Supplementaries on Starred Question No. 1440 in the Lok Sabha, my colleague, Shri P. C. Sethi, stated that the formal Report of the Solveen Mission had not yet been received by Government. The Speaker has desired that I should make a Statement on this, in view of my earlier replies to the effect that I had received a copy. During my re-

ply to the Debate on Demands for Grants for the Ministry of Steel and Heavy Industries, I mentioned that I had received a copy of the Solveen Report. That was an advance copy of the report given to the Secretary, Department of Iron and Steel, Shri Wanchoo, when he was at Bonn and that was transmitted to Delhi.

3. What is important in Reports of this kind is the nature of recommendations made and the action taken thereon. The formality of a signed report does not seem to be very relevant except for the purpose of publication. Therefore, the Government, on the basis of the advance copy of the Report, have already initiated action to remedy the defects pointed out in the Report.

4. The formal copy of the Report also has since been received on the 15th June 1962. Steps will be taken to place it on the Table of the House in due course.

Shri Vidya Charan Shukla (Mahasamund): Is there any difference in the formal copy of the Report and the advance copy that was received? Are there any changes that have been made in these two reports?

Shri C. Subramaniam: Not that I know of.

Shri Morarka (Jhunjhunu): By what time does the hon. Minister hope to place this Report on the Table of the House?

Shri C. Subramaniam: During the course of the next sitting, perhaps.

Mr. Speaker: Next sitting or next Session?

Shri C. Subramaniam: Next Session, Sir.

Shri Daji (Indore): The hon. Minister was pleased to promise to us that after the Report has been received and Government has taken a decision thereon, he will acquaint